

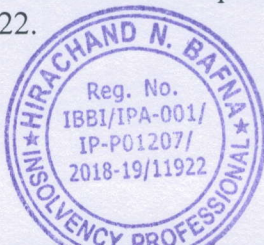
FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S DRD GEMS LLP

| RELEVANT PARTICULARS | | |
|-----------------------------|---|--|
| 1. | Name of corporate debtor | M/S DRD GEMS LLP |
| 2. | Date of incorporation of corporate debtor | 31.10.2014 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC – MUMBAI |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | AAC-8670 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | 137, 4TH FLOOR, SAMRAT ASHOK CHS -3, 7-R.R. THAKKAR MARG, MALABAR HILL MUMBAI Mumbai City Maharashtra 400006 |
| 6. | Insolvency commencement date in respect of corporate debtor | Order Date: 06.12.2022 Order Received Date: 09.12.2022 |
| 7. | Estimated date of closure of insolvency resolution process | 07.06.2023 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Hirachand N Bafna IBBI/IP-001/IP-P-01207/2018-19/11922 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Hirachand N Bafna Resolution Professional 21A,1st floor, Soni Bhavan, 47/51, Kalbadevi Road, Mumbai – 400002 Email: hnb1502@rediffmail.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Hirachand N Bafna 21A,1st floor, Soni Bhavan, 47/51, Kalbadevi Road, Mumbai – 400002 drdgems.cirp@gmail.com <u>Contact no: 9820428608</u> |
| 11. | Last date for submission of claims | 23.12.2022 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | NA |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: NA |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the DRD GEMS LLP on 06.12.2022.



The creditors of DRD GEMS LLP, are hereby called upon to submit their claims with proof on or before 23.12.2022 [fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Hirachand N Bafna
IRP- DRD GEMS LLP

Date and Place:



: 10.12.2022,
: Mumbai